

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 206  
IB-828/ND/2020**

**IN THE MATTER OF:  
MD Zunaid**

**...PETITIONER**

**Vs.**

**M/s. Devika Builders Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 04.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. M.D. Zunaid, Advocates  
For the Respondent/ Corporate-debtor :**

**ORDER**

**IA No. 4554 of 2020**

IA No. 4554 of 2020 is stating to be an application for withdrawal of the vakalatnama and also the advocate who appeared in person has submitted that he has rendered legal services to the corporate debtor. Therefore, he has filed the Section 9 application in the capacity of an operational creditor. Serve notice on the corporate debtor within two weeks. Post the matter to 07.12.2020.

**- S d -**

**(V.K. Subburaj)  
Member (T)**

**- S d -**

**(P.S.N. Prasad)  
Member (J)**